

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 888 of 2020**

**In the matter of:**

**D.K. Mohanty**

**....Appellant**

**Vs.**

**Jai Balaji Industries & Anr.**

**....Respondents**

**Present**

**For Appellant: Mr. Tushar Mehta (Solicitor General of India),  
Sr. Advocate, Ms. Surekha Raman & Mr. D K Mohanty.**

**For Respondents: Mr. Diwakar Maheshwari, for R-1.  
Mr. Santosh Choraria (IRP), Mr. Kumar Anurag Singh  
& Mr. Aditya V Singh, Advocates.**

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**ORDER**

**(Virtual Mode)**

**06.04.2021:** Heard Learned Senior Counsel for Appellant Mr. Tushar Mehta (Solicitor General of India).

Learned Counsel for the Respondents are present.

Due to some technical problem Court proceedings get disturbed, so the arguments could not be proceeded on behalf of the Appellant.

List this matter again on **15<sup>th</sup> May, 2021** at **2:00 P.M.**

In the meanwhile, Learned Counsel for the Appellant is directed to file Written Submissions not exceeding three pages along with the relevant case laws and Learned Counsel for the Respondents are directed to file Additional Written Submissions not exceeding five pages along with the relevant case laws, within one week.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*Sim/nn*